

THE BUYBACK

2.

2.1

meaning as ascribed to them in the Letter of Offer.

(the "Audited Financial Statements").

DETAILS OF THE BUYBACK

Fifty Only) per Equity Share.

Transaction Costs.

are as follows:

Total

3.

3.1

Sr. No.

2.

Sr.

No.

1

5

6

7

8

Foreign

Total

4.

5.

Sd/-

3.3

Buyback are as under:

Name Of Shareholder

HDFC SMALL CAP FUND

DSP SMALL CAP FUND

KULA AJITH KUMAR RAI

INDIA CAPITAL FUND LTD

SUPRIYA AJITKUMAR RAI

SAMIHA GREWAL MISHRA

Buyback is set out below:

EMERGING SECURITIES PVT LTD

Category of shareholder

Investors (including

promoted by Banks/ Institutions Other (public, bodies corporate etc.)

MANAGER TO THE BUYBACK **FINSHORE**

Finshore Management Services Limited

Tel. No.: 033 - 2289 5101 / 4603 2561: Contact Person: Mr. S. Ramakrishna Iyengar;

Email: info@finshoregroup.com; Website: www.finshoregroup.com; SEBI Registration No: INM000012185;

CIN: U74900WB2011PLC169377

DIRECTORS' RESPONSIBILITY

not contain any misleading information.

Sd/-

Validity: Permanent

Kula Ajith Kumar Rai

Date: September 14, 2024 Place: Bengaluru

DIN: 01160327

Chairman and Executive Director

Indians, FIIs, FPIs and Foreign Mutual Funds Financial Institutions/ Banks/ Mutual Funds

Subject to extinguishment of 15,00,000 Equity Shares.

Subject to extinguishment of 15,00,000 Equity Shares

KULA RAMPRASAD RAI

SUPRIYAJITH FAMILY TRUST

September 16, 2024.

Buyback, BSE Limited was the designated stock exchange.

Category

General Category for all other Eligible Shareholders

has been removed by Clearing Corporations on September 13, 2024.

CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

85,00,00,000 Equity Shares of ₹1/- each

Issued, Subscribed and Paid-up Capital:

13,85,69,385 Equity Shares of ₹1/- each

13,70,69,385 Equity Shares of ₹1/- each

* As on the date of the Record date i.e. August 27, 2024. # Subject to extinguishment of 15,00,000 Equity Shares.

Authorized Share Capital:

Reserved Category for Small Shareholders

SUPRAJIT ENGINEERING LIMITED Corporate Identification Number (CIN): L29199KA1985PLC006934

Registered Office: No.100 & 101, Bommasandra Industrial Area, Bengaluru, Karnataka, 560099

24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("Buyback Regulations") regarding completion of the Buyback. This Post Buyback Public Announcement should be read in

This post buyback public announcement ("Post Buyback Public Announcement") is being made in accordance with Regulation

conjunction with the public announcement dated August 17, 2024, published on August 19, 2024 ("Public Announcement"), the letter of offer dated August 29, 2024 along with form of acceptance cum acknowledgement ("Tender Form") and share transfer form (Form SH-4) ("Letter of Offer"). Unless specifically defined herein, all capitalised terms and abbreviations used herein shall have the same

1.1. Suprajit Engineering Limited ("Company") had announced the buyback of up to 15,00,000 (Fifteen Lakhs) fully paid-up equity shares of the Company having the face value of ₹1/- each (Rupees Two only) ("Equity Shares"), representing 1.08% of the total number of issued and paid up Equity Shares of the Company, from all the Equity Shareholders/beneficial owners of the Company who holds Equity Shares as on record date i.e. Tuesday, August 27, 2024 ("Record date"), on a proportionate basis, through the tender offer route using stock exchange mechanism ("Tender Offer") at a price of ₹750/- (Rupees Seven Hundred Fifty Only) per Equity Share ("Buyback Price") for an aggregate maximum amount not exceeding ₹112,50,00,000/- (Rupees One Hundred Twelve Crore Fifty Lakh Only) ("Buyback Size") excluding filing fees payable to the SEBI, advisors' fees, stock exchanges fee for usage of their platform for Buyback, transaction costs viz. brokerage, applicable taxes inter alia including Buyback tax, securities transaction tax, GST, stamp duty, public announcement publication expenses, printing and dispatch expenses and other incidental and related expenses ("Transaction Cost") which represents up to 9.37 % of the fully paid-up equity share capital and free reserves (including securities premium) as per latest audited Standalone balance sheet of the Company for the financial year ended March 31, 2024 and up to 9.53 % of the fully paid-up equity share capital and free reserves (including securities premium) as per latest audited consolidated balance sheet of the Company for the financial year ended March 31, 2024 of the Company

1.2. The Company had adopted the Tender Offer route for the purpose of Buyback. The Buyback was implemented through the "Mechanism for acquisition of shares through Stock Exchange", as provided under the SEBI Buyback Regulations and circular no. CIR/CFD/ POLICYCELL/1/2015 dated April 13, 2015 read with circular no. CFD/DCR2/CIR/P/2016/131 dated December 09, 2016, circular no. SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and circular SEBI/HO/CFD/PoD-2/P/ CIR/2023/35 dated March 08, 2023, issued by the Securities and Exchange Board of India ("SEBI"). For the purposes of the

15,00,000 (Fifteen Lakhs) Equity Shares were bought back pursuant to the Buyback, at a price of ₹750/- (Rupees Seven Hundred

The total amount utilized in the Buyback was ₹112,50,00,000/- (Rupees One Hundred Twelve Crores Fifty Lakhs Only) excluding

The Registrar to the Buyback i.e., Integrated Registry Management Services Private Limited ("Registrar"), considered a total of 50,193 valid bids for 1,06,87,482 Equity Shares in response to the Buyback resulting in the subscription of approximately 7.12 times the maximum number of Equity Shares proposed to be bought back. The details of the valid bids considered by the Registrar

Number of Equity

Shares reserved in

the Buyback

2.4 All valid bids were considered for the purpose of Acceptance in accordance with the Buyback Regulations, Public Announcement and the Letter of Offer. The communication of acceptance / rejection has been dispatched by the Registrar, via email, to the relevant Eligible Shareholders (who have their email IDs registered with the Company/Registrar or the depositories) on September 13, 2024. In cases where email IDs were not registered with the Company/ Registrar or depositories, physical letters of acceptance / rejection has been dispatched to the Eligible Shareholders by the Registrar and the same has been completed on September 13, 2024. Further where the emails bounced back, the dispatch for the same shall be completed by the Registrar on or before

The settlement of all valid bids was completed by Indian Clearing Corporation Limited and the National Securities Clearing Corporation (collectively referred to as the "Clearing Corporations") on September 13, 2024. Clearing Corporations have made direct funds pay-out to Eligible Shareholders whose Equity Shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India / relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder was transferred to the Seller

2.6 Demat Shares accepted under the Buyback were transferred to the Company's Demat Account on September 13, 2024. The unaccepted Demat Shares have been returned to respective Eligible Shareholders / Shareholders brokers / custodians and lien

3.2 Details of Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back under the

Number Of Equity

Shares Accepted

Under The

Buyback

1,14,507

99,109

37,025

5,01,215

30,969

17,328

16,572

15.674

13,493

Pre-Buyback

% to the existing

Equity Share Capital

44.58

9.09

17.18

29.15

100.00

The shareholding pattern of the Company before (as on Record Date i.e. Tuesday, August 27, 2024) and after completion of the

Number of

Shares

6,17,74,277

1.25.90.764

2,38,05,097

4,03,99,247

13,85,69,385

Anandlok Building, Block-A, 2nd Floor, Room No. 207,227 A.J.C Bose Road, Kolkata-700020, West Bengal, India

In terms of Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors accepts responsibility for all the information contained in this Post-Buyback Public Announcement and confirms that it contains true, factual and material information and does

> For and on behalf of the Board of Directors of Suprajit Engineering Limited

Mohan Srinivasan Nagamangala

Managing Director

DIN: 01916468

Non-Resident

The extinguishment of 15,00,000 (Fifteen Lakhs) demat Equity Shares accepted under the Buyback, is currently under process

Member for onward transfer to their respective shareholders holding Equity Shares in dematerialized form.

and shall be completed in accordance with the Buyback Regulations on or before September 24, 2024.

The capital structure of the Company before and after the completion of the Buyback is set forth below:

Particulars

2.25.000

12,75,000

15,00,000

Number of

valid bids

47.688

2,505

50,193

Total Equity

Shares validly

Tendered

11,35,430

95,52,052

1,06,87,482

Response (times)

5.05

7.49

7.12

(₹ in Lakhs)

Post Buyback#

85,00,00,000

13,70,69,385

Equity Shares Accepted

As a % Of Total Post

Buayback Equity Capital

Of The Company#

Post Buy Back#

% to the existing

Equity Share Capital

44.64

9.07

17.19

29.10

100.00

0.07

0.03

0.37

0.02

0.01

0.01

0.01

0.01

Pre Buyback*

85,00,00,000

13.85.69.385

6.61

2.47

33.41

2.06

1.16

1.10

1.04

0.90

Number of

Shares 6,11,85,250

1.24.30.725

2,35,62,938

3,98,90,472

13,70,69,385

Medappa Gowda Jantikapu

M. No: 4111

CFO, Company Secretary & Compliance Officer

Equity Shares

Accepted As a % Of

Total Equity Shares

Bought Back

1.3. The Buyback Opening Date was September 02, 2024, and the Buyback Closing Date was September 06, 2024.

OWNERS OF EQUITY SHARES OF SUPRAJIT ENGINEERING LIMITED

POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL

Tel No.: 080-43421100, Fax No.: 080-27833279,

Contact Person: Mr. Medappa Gowda Jantikapu, CFO, Company Secretary and Compliance Officer Email: investors@suprajit.com | Website: www.suprajit.com